

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

C.P. 211/98 in
Original Application No. 2021 of 1992

(24)

New Delhi, this the 16th day of March, 1999

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE CHAIRMAN (J)
HON'BLE SHRI N. SAHU, MEMBER (A)

Inderjeet,
S/o Shri Mohar Singh
r/o Vill: Razhra, PO Simbhauli,
Distt. Ghaziabad (U.P.).

.... Petitioner

(By Advocate: Shri Shyam Babu)

Versus

1. Shri P.V. Jaikrishnan,
Chief Secretary to
Govt. of NCT Delhi,
5, Sham Nath Marg, Delhi.

2. Shri S.K. Garg,
Dy. Commissioner of Police (North-West)
Delhi.

3. Shri P.S. Brar,
Addl. Commissioner of Police,
Northern Range,
Police Headquarters, I.P. Estate,
New Delhi.

.... Respondents

(By Advocate: Mrs. Avnish Ahlawat)

O R D E R (ORAL)

By Reddy, J.:-

It is not in dispute that the High Court has stayed the operation of the order of the Tribunal against which the contempt is filed. Now an order of the High Court is also filed alongwith the counter. The alleged contemner is also present. The C.P. is, therefore, liable to be dismissed.

2. Learned counsel for the petitioner strenuously contends that the C.P. should be kept pending as the petitioner will be left with no remedy as the period of limitation is only one year from the date of passing the order. Now ^{that the} High Court ~~has~~ seized ^{of} ~~with~~ the matter on

VRB

(25)

the respondents filing the writ petition, it is open to the applicant either to approach High Court or this Tribunal after the writ petition is disposed of, in case he is still aggrieved, by such order within the period of limitation which starts from such disposal.

3. The C.P. is accordingly disposed of. Notice discharged.

N. Sahu
(N. SAHU)
MEMBER(A)

V. Rajagopala Reddy
(V. RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

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